

programme. The performance in this regard is reviewed in various forums set up at district, state and national levels, and remedial action taken where called for.

Pool Payment of Coffee Growers

4291. SHRI S.B. SIDNAL : Will the Minister of COMMERCE be pleased to state :

(a) whether it is a fact that the Coffee Board has decided for a pool payment to coffee growers ; and

(b) if so, the details thereof and the basis for the same ?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI P.A. SANGMA) : (a) Yes, Sir.

(b) The Pool payments are made in accordance with Section 32 of the Coffee Act. They are based on the total realisation to the Pool, reduced by the Pool Marketing expenses.

Security of money deposited by Public in Companies

4292. SHRI KESHORAO PARDHI : Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that the following financing companies are in existence and whether these companies are non-banking companies ;

- (i) Sahara Deposits and Investment Company Ltd. ;
- (ii) Favourite Small Investment Limited ;
- (iii) Janpriya Finance and Investment Company Limited ;

(b) what are the latest Balance Sheets of these companies ;

(c) whether the Reserve Bank of India has exempted these companies from upper deposit ceiling limit, if so, on what ground ; and

(d) what is the security of money deposited by the public in these companies ?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) and (b). According to information furnished by Reserve Bank of India Sahara Deposits and Investment Company Limited, Delhi has been classified as a loan company falling under the Reserve Bank's direction to non-banking financial companies. The company obtained certificate of commencement of business on 5th December, 1981. Since the financial year of the company has not been closed the information relating to its assets and liabilities is not yet available. The company has, however, shown a paid up capital of Rs. 51,000/.

The Government of West Bengal had issued notices to Favourite Small Investment Limited and Janpriya Finance and Investment Company Ltd., requiring them to file their winding up plan in pursuant to Section 12 of the Prize Chits and Money Circulation Schemes (Banning) Act, 1978. Against these notices the companies have filed writ petitions in the High Court contending, inter-alia, that the business conducted by them was not hit by the provisions of the aforesaid Act and have obtained interim stay orders valid till the disposal of the cases.

(c) No, Sir.

(d) Apart from the financial position of the company itself, there is no other security for deposits with such companies.